

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 25 /UHC/Admin. A/2021

Dated: March 09th, 2021

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, Hon'ble Court has been pleased to make the following amendment in Rule 2 of Chapter III of High Court Rules, 1952 applicable to Uttarakhand under U.P. Reorganization Act, 2000.

AMENDMENT

Rule 2 of Chapter III be re-inserted as under:

- Administrative Committees:** (a) There shall be as many Administrative Committees, as may be prescribed by the Chief Justice.
- (b) The composition and the term of Administrative Committees, shall be as prescribed by the Chief Justice.
- (c) In case of absence of any member of the Administrative Committee for whatever reasons, a new member may be appointed by the Chief Justice.
- (d) These Committees shall discharge such function, as may be allocated by the Chief Justice.
- (e) If a member of the Administrative Committee is temporarily absent, business assigned to the Committee may be transacted by the remaining members or another member may be appointed by the Chief Justice.
- (f) The Administrative Committees shall meet at least once in a month. However, it is open for the Chairperson of the Administrative Committee to call a meeting at any time.
- (g) The Rule 4 of Chapter III, which provides for Allocation of administrative work, shall deem to be modified in accordance with the work allocated to the Administrative Committees.

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-

(Dhananjay Chaturvedi)

Registrar General

No. 1267 /XI (a)-1/Admin. A/2021

Dated: March 09th, 2021

Copy forwarded for information and necessary action to:

1. Principal Secretary, Legislative, Parliamentary Affairs, Government of Uttarakhand, Dehradun
2. Principal Secretary, Personnel Department, Government of Uttarakhand, Dehradun
3. Secretary-cum-L.R., Govt. of Uttarakhand, Dehradun
4. Director, Uttarakhand Judicial and Legal Academy, Bhowali District Nainital
5. All the Registrars of the Court
6. P.P.S. to Hon'ble the Chief Justice

7. P.S./P.A. to Hon'ble Judges of the Court with the request to place the Notification for His Lordships kind perusal.
8. P.S/P.A. to Registrar General
9. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books forthwith.
10. Director, Printing & Stationery, Govt. Press, Roorkee, District Hardwar for publication of the Notification in the next issue of Official Gazette of Uttarakhand.
11. Assistant Registrar, IT
12. I/c N.I.C, High Court of Uttarakhand, Nainital with the request to upload aforesaid Notification in official website of High Court.
13. Guard file

by order,

Joint Registrar-I